

ITEM NO.38

COURT NO.7

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8607/2022

(Arising out of impugned final judgment and order dated 07-02-2022 in FAO(OS)(COMM) No. 5/2021 passed by the High Court of Delhi at New Delhi)

MCLEOD RUSSEL INDIA LTD.

Petitioner(s)

VERSUS

KKR INDIA FINANCIAL SERVICES LIMITED & ORS.

Respondent(s)

(IA No. 73124/2022 - APPLICATION FOR PERMISSION)

Date : 11-07-2022 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Dhruv Mehta, Sr. Adv.
Mr. Jeevan Ballav Panda, Adv.
Ms. Shalini Sati Prasad, Adv.
Ms. Meher Tandon, Adv.
Mr. Anubhav Ray, Adv.
For M/S. Khaitan & Co., AOR

For Respondent(s) Mr. Dushyant Dave, Sr. Adv.
Mr. Yashvardhan, Adv.
Mr. Apoorv Shukla, AOR
Ms. Smita Kant, Adv.
Ms. Prabhleen Kaur, Adv.
Ms. Ishita Farsaiya, Adv.
Ms. Kritika Nagpal, Adv.
Ms. Neha Sangwan, Adv.

Mr. Rohan Batra, AOR
Mr. Sonali Malik, Adv.
Mr. Harsh Vardhan Arora, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Signature Not Verified
Digitally signed by
GULSHAN KUMAR
ARORA
Date: 2022.07.12
18:52:38 IST
Reason:

Heard the learned counsel for the parties.

We are not inclined to pass an interim order.

Let this matter be tagged along with Arbitration Petition © No. 38 of 2020 which has been referred to a larger Bench of this Court by order dated 06.05.2022.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)